CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

O. P-20/95 ordersheet og 1 to 2

INDEX

O.A/T.A No...

1. Orders Sheet OA-1357.96	Pgto
2. Judgment/Order dtd. 201. 7.	195 pg 1 to 3 Dispos
	Received from H.C/Supreme Court
4. O.A	Pg. 1to. 4.1
5. E.P/M.P/\!\!\.	to
6. RA/C.P 20/95	pg1to9
7. W.SN12	to
8. RejoinderN/.	pgto
9. Reply	pgtoto
	Pgtoto
11. Memo of Appearance	
12. Additional Affidavit	
13. Written Arguments	
14. Amendement Reply by Respo	ondents
15. Amendment Reply filed by th	
16. Counter Reply	

SECTION OFFICER (Judl.)

CENTRAL ALMINISTRATIVE TRIBUNAL: GUWAHATI BENCH
GUWAHATI

ORIGINAL APPLN.NO. | 35 OF 1995

TRANSFER APPLN.NO. OF 1995

CONTEMPT APPLN.NO. OF 1995 (IN OA NO.

REVIEW APPLN. NO. OF 1995 (IN OA NO.

MISC. PEIN. NO. OF 1995 (IN OA NO.

TU) SIXAM Saruna & 77 OX APPLICANT(S)

FOR THE APPLICANT(S)

MR. TL. Saluna

MR. MR.

...MR. J. Lawrey
MR. M. Chauda

FOR THE RESPONDENTS

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... A. K. Charthu Ball - (

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ORDER

19.7.95

On request made on behalf of Mr J.L. Sarkar, learned counsel for the applicant, adjourned to tomorrow, 20.7.95.

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Vice-Chairman

Member

14.7.95 EPA ON 19.7.95

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Mr.J.L.Sarkar and Mr.M. Ohanda for the applicants.

Mr.A.K.Choudhury, Addl.C.G.S.C. for the respondents.

Leave to the applicants to join in the single application as prayed in para 6 is gran-

O.A.is admitted. Issue notice to the respondents. Mr.A.K.Choudhury Addl.C.G.S.C. has accepted the notice. By consent application is taken up for final order.

The grievance of the applicants is that the respondents have not extended them the benefit of revised scale of pay in pursuance of the orderspassed by President of India from time to time. All the applicants are Draftsman Grade II in the department of Survey of India. It appears that in the light of the recommendations of the third Central Pay Commission the pay scales were revised and the benefit was given notionally from 1-1-73 and actually from 1-9-87 under the Office Memorandum No.5(13)E-III(87) dated 11-9-87. This circular was issued by the Government of India Office Memorandum No. F.6 (59)-E-III/82 dated 13-3-84 was issued by the Government of India where the revised scales were made applicable to those draftsmen Gr.II the recruit. ment qualification provided that were similar to those prescribed in the case of Drafts-Man Grade H in C.P.W.D. The Government of India also issued office Memorandum No.F-6-(59) E-III /82 dated 13-3-84. That was modified by the office Memorandum No.B(1)-IC/91 dated 19-10-94 and it was clarified that it was decided that the benefit may be extended irrespective of the recruitment qualifications in Government of India offices. It was however stipulated that the benefit of revised pay are given khm with effect from 13-5-82 notionally and actually from 1-11-83. This office memorandum was forwarded by the Ministry of Science and Techonology to the Survey of General of India

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and other authorities wide letter No. 1-12/93 dated 11-11-94 for guidance and necessary action. The applicants avered that although they are eligible to be extended the benefit within the terms of the above mentioned memorandums and are eligible to get the benefit of revised scale notionally from 1-1-73 and actually 1-9-87 and the respondents have not extended the said benefits, The respondents be directed to implement the O.M. dated 11-9+87 as well as Q.M. dated 19-10-94 together with O.M. 11-9-87. Prima facie it appears that the benefit would be extendable to the applicants under the latest memorandum issued by the Government of India and subject to the midat clearification of minimum period of service as laid down in the O.M. dated 19-10-94. It is not cleared as to why the respondents have not taken any decision consistently there-with so far it is stated by the applicants that they have filed the representation. We are not satisfied that any particular representation was filed in a particular date and a representation however annexure as Annexure 6 is referred in the application where date is mentioned as 22 23-11-86, although Mr. Sarkar now submits that

In view of the office memorandum mentioned above and as no other controvertial question arises we think it is proper for the to met the ends of justice we direct the respondents and concerned authorities of the respondents 1 to 3 to apply their mind to the grievances of the applicants and take a decision if it is not so far taken as to whether the benefit of the revised pay scales should be extended to the applicants if the authorities satisfied that the applicants are eligible to get the benefit the respondents

the correct date of representation is 23-11-94

specifically direct the respondents to consider-

and 23-11-86 is wrong. We cannot therefore

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a particular representation.

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to take the decision to implement the decision at the earliest.

In the event of the respondents finding that any of the applicants are not eligible to extend the benefit of revised pay scale and that decision shall be commynicated to the applicant individually by the respondents.

In the event of the applicants being informed that the benefit cannot be extended to him, The applicant will be at librliberty to approach the Tribunal if so advised for appropriate relief. The respondents are directed to take their decision as far as practicable within a period of three months from the date of receipt of the order. The application is disposed of accordingly. No order as to costs.

Above order separater hyper and is more hell 195

Vice-Chairman

Member

20-7-95

Mr.M.Chanda for the applicant.

Mr.A.K.Choudhury, Addl.C.G.S.C. for the

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respondents.

Admil: Notice waited By consent called off for final herring. Arguments of both the counsel are heard and concluded. Order pronounced. Application is disposed of. No order as to costs.

Vice-Chaimar

Member

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3479-82 Otd. 4.8.95/

Notice alongwist in application sent- to the Respons. by 8/pmCENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH ::: GUWAHATI-5.

O.A. NO. 135/95 T.A. NO.

DATE OF DECISION 20-7-95

Tulsiram Sarma

(PETITIONER(S)

Mr.J.L.Sarkar with Mr.M.Chanda

ADVOCATE FOR THE PETITIONER (S)

VERSUS

Union of India & Ors.

RESPONDENT (8)

Mr.A.K.Choudhury, Addl.C.G.S.C.

ADVOCATE FOR THE RESPONDENT (S)

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI, VICE-CHAIRMAN SHRI G.L.SANGLYINE, MEMBER (ADMN)

1. Whether Reporters of local papers may be allowed to see the Judgment ?

2. To be referred to the Reporter or not ?

3. Whether their Lordships wish to see the fair copy of the judgment?

4. Whether the Judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble VICE-CHAIRMAN Hellhaushav

V

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.135/95

Date of Order: This the 20th Day of July 1995.

JUSTICE SHRI M.G.CHAUDHARI, VICE-CHAIRMAN

SHRI G.L.SANGLYINE, MEMBER(ADMN)

Shri Tulsiram Sarma & Ors.
 Draftsman Gr.II under the Director, Survey of India,
 North Eastern Circle, Shillong.

By Advocate Mr.J.L.Sarkar and Mr.M.Chada .

-Vs-

- 1. The Secretary to the Govt. of India, Ministry of Science & Techonology New Delhi.
- 2. The Surveyor General, Survey of India, Block B Hathibarkala Estate. Dehradun-248001.
- 3. The Director, Survey of India North Eastern Circle.

By Advocate Mr.A.K.Choudhury, Addl.C.G.S.C.

ORDER.

CHAUDHARI J(VC):

- Leave to the applicants to join in the single application as prayed in para 6 is granted.
- 2. O.A. is admitted. Issue notice to the respondents. Mr.A.K.Choudhury Addl.C.G.S.C. has accepted the notice. By consent application is taken up for final order.
- The grievance of the applicants is that the respondents have not extended them the benefit of revised scale of pay in pursuance of the orders passed by President of India from time to time. All the applicants are Drafts—man Grade II in the department of Survey of India. It appears that in the light of the recommendations of the third Central Pay Commission the pay scales were revised and the benefit was given notionally from 1-1-73 and actually from 1-9-87 under the Office Memorandum No.5(13)E-II(87) dated 11-9-87.

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contd/-

This circular was issued by the Government of India, Office Memorandum No.F.6(59)-E-III/82 dated 13-3-84 was issued by the Government of India where the revised scales were made applicable to those draftsmen Gr.II whose recruitment qualification were similar to those prescribed in the case of Draftsmen in C.P.W.D. That was modified by the office Memorandum No.13(1)-IC/91 dated 19-10-94 and it was clarified that it was decided that the benefit may be extended irrespective of the recruitment qualification in all Government of India offices. It was however stipulated that the benefit of revised pay scales be given with effect from 13-5-82 notionally and actually from 1-41-83. This office memorandum was forwarded by the Ministry of Science and Techinology to the Surveyor General of India and other authorities vide letter No.1-12 \$\int 93\$ dated 11-11-94 for guidance and necessary action. The applicants aver that although they are eligible to be extended the benefit within the terms of the above mentioned memoranda and are eligible to get the benefit of revised scale notionally from 1-1-73 and actually from 1-9-87 the respondents have not extended the said benefits and therefore the respondents be directed to implement the O.M. dated 11-9-87 as well as O.M. gated 19-10-94 together with O.M. dated 11-9-87. Prima facie it appears that the benefit would be extendable to the applicants under the latest memorandum issued by theGovernment of India and subject to the clearifica tion of minimum period of service as laid down in the O.M. dated 19-10-94. It is not clear as to why the respondents have not taken any decision consistently therewith so far as it is stated by the applicants that they have filed representations. We are not satisfied that any

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contd/-

and A representation was filed an a particular date and A representation however Annexure 6 is referred in the application where date is mentioned as 23-11-86, although Mr.Sarkar now submits that the correct date of representation is 23-11-94 and 23-11-86 is wrong. We cannot therefore specifically direct the respondents to consider any particular representation.

- A. In view of the office memorandam mentioned above and as no other controversial question arises we think it proper to secure the ends of justice to direct the concerned authorities of the respondents 1 to 3 to apply their mind to the grievance of the applicants and take a decision if it is not so far taken as to whether the benefit of the revised pay scales should be extended to the applicants. If the authorities are satisfied that the applicants are eligible to get the benefit the respondents to implement the decision at the earliest.
- of the applicants are not eligible to be extended the benefit of revised pay scale that decision shall be communicated to the applicant individually by the respondents.
- informed that the benefit cannot be extended to him the said applicants will be at liberty to approach the Tribunal if so advised for appropriate relief. The respondents are directed to take their decision as far as practicable within a period of three months from the date of receipt of the order. The O.A. is disposed of accordingly. No order as to costs.

(G.L.SANGLYINE)
MEMBER (ADMN)

(M.G.CHAUDHARI) VICE-CHAIRMAN

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

An application under Section 19 of the Essent Administrative Tribunals Act, 1985.

O.A. No. 135/95

Sri Tulsiram Sharma & 77 Ors.

.... Applicants

-versus-

Union of India & Ors.

••••• Respondents

INDEX

Sl.No.	Annexure	Particulars	Page No.
1		Application	1-29
2 ·	-	Verification	30 .
3	1	O.M. dtd. 11.9.87	31
4	2	Lr. dtd. 13.11.87	32-35
5	3	O.M. dtd. 13.3.84	-36-
6	4	O.M. dtd. 19.10.94	37-38
7	5.	Lr. dtd. 11.11.94	-39-
8	6	a Representation dt. 23.	

Filed by :

Manil Chula.

Advocate

R. Day d. 3/7/45

Particulars of the Applicants.

- 1. Shri Tulsiram Sharma .
- 2. Shri Satyajit Kumar Dey
- 3. Sri Taraprasad Kharel
- 4. Shri Srikanta Dasgupta
- 5. Shri Pradip Kumar Neogi
- 6. Smti. Nandita Das
- 7. Smti. Mebibora Tiewla
- 8. Shri K.B.Gurung
- 9. Shti Pandora Sohkhlet
- 10▼ Smti Meries Nareen Laloo
- 11. Shri Kajal Kumar Bhattacharjee
- 12. Shri Arun Kumar Baidya
- 13. Smti. Joya Adhikari
- 14. Smti. Shanti Kumari Ghimire
- 15. Smti Lawmzuali
- 16. Smti Rekha Mech
- 17. Shri Dilip Kumar Deka
- 18. Smti. Mita Dasgupta
- 19. Smti Subhra Gupta
- 20. Shri Debasis Dutta
- 21. Shri Sudip Dutta Chowdhury
- 22. Shri Donbor Singh Lartang
- 23. Shri Ranjit Sukka Baidya
- 24. Shri Pmabash Paul
- 25. Smti. Erboline Majaw
- 26. Smti. Spirian Kharangi

28. Smti. Evelynnora Ryngsai

29. Smti. Ritikona Majaw

30. Shri Chaman Singh Negi

31. Shri Mustaq Ahmed Swer

32. Smti. Bertilla Khyllep

33. Smti Arunima Dutta

34. Smti Sofiana Kharkongor

35. Smti Manjula Bhattacharjee

36. Smti Hildaline Makhiew

37. Smti Tapashi Mishra

38. Shri Bhubaneshwar Das

39. Smti. Amebha Roy Choudhury

40. Smti Caroline Lamo

41. Smti Fidelis Jyrwa

42. Shri R.S.Thapa

43. Shri S.C.Rov

44. Shri S.A.Rahman

45. Smti G.M. Sohsten

46. Shri B.Das

47. Smti D. Majaw

48. Smti R.C.Nongbri

49. Shri A Mannan

50. Shri M.MlUmlong

51. Shri E.Lartang

52. Shri Durgesh Purkayastha

- 53. Km. A Tombi Singha
- 54. Smti. Santa Ghosh
- 55. Smti R Kharbuki
- 56. Shri B. Dohkhrut
- 57. Smti M. Diengdoh
- 58. Smti M.A.Kharbuki
- 59. Smti. N. Kharbteng
- 60. Shri K.C. Das.
- 61. Smti. S.Nongbsap
- 62. Smti Margarita Sawian
- 63. Km. B. Marbaniang
- 64. Smti. Dipti Kar
- 65. Smti Rita Tarafdar
- 66. Km. Kanta Nongkynrih
- 67. Km. A.Bhattacharjee
- 68. Smti Junu Sarma
- 69. Smti E.L.Nongbri
- 70. Shri Asutosh Das
- 71. Shri Jeevan Kumar
- 72. Smti. H. Lyngdoh
- 73. Shri T.Lyngdoh
- 74. Km. Ritalin Kukhim
- 75. Srhi S.C. Sabdakar
- 76. Shri T.K.Mondal

- 77. Shri L.B.Pradhan
- 78. Shri Shamboo Singh Solanki

(All the applicants are working as Draftsman ^Gr. II under the Director, Survey of India, North Eastern Circle, Shillong, under Ministry of Science & Technology, Govt. of India, New Delhi).

- Particulars of the Respondents.
- 1. The Secretary to the Govt. of India
 Govt. of India,
 Ministry of Science & Technology,
 New Delhi.
- 2. The Surveyor General,
 Survey of India, Block B, Hathibarkala Estate,
 DEHRADUN 248 001
- 3. The Director, Survey of India, North Eastern Circle,
- 3. Particulars for which this application is made.

This application has made for implementation of the O.A. No. F.5(13)-E.III/87 dt. 11.9.87 and also for implementation of O.M. No. 13(1)-IC/91 dtd. 19.10.94 in respect of the applicants who are serving as Grade II

Draftsman in the department of Survey of India under Ministry of Science & Technology, Govt. of India, New Delhi and also for direction to place applicants in the higher revised scale of Rs. 425-700 (revised \$5.1400-2300) and also for payment of arrears of monetary benefit in terms of O.M. Dt. 11.9.87.

4. Jurisdiction:

The applicants declare that the subject matter of the application is within the jurisdiction of this Tribunal.

5. <u>Limitation</u>:

The applicants declare that the application is within the limitation prescribed under Section 21 of the Administrative Tribunals Act, 1985.

6. Facts of the case

6:2 That the applicants initially entered into the service under the respondent No. 2 and 3 as Topo trainees Type B (in Short T.T.T.B) Draftsmen. The requisite qualification for the post of T.T.T.B Draftsmen was initially Matriculation with Mathematics, which is now amended. The educational qualification is now required Pre-University with mathematics. In the department of Survey of India T.T.T.B. Draftsmen required, two years training, out of two years one year training is imparted in the Circle Office/Regional Office and another one year is required to be imparted in the Training Institute at Hyderabad. The pay scale of the T.T.T.B Draftsmen are Rs. 260-430 per month and revised pay scale are Rs. 950-1400. After completion of T.T.T.B Training the applicants are required to appear for qualification test and after passing the said test they are treated as Draftsman Gr. IV and used to place in the scale of Rs. 975-1540 and thereafter on completion of 3 years service in Draftsman Gr. IV applicants again appeared theoritical and practical tests conducted by the department for upgradation to Draftsman Gr. III and thereafter on completion of 2 years of service as Draftsman Gr. III the applicants are again required to appear in the theoritical test and supervisory level test conducted by the department for upgradation to the post of Draftsman Gr. II. Be

it stated that Gr. III Draftsman in the Survey of India are placed in the scale of Rs. 330/480 and revised pay scale Rs. 1200-1800 and Gr. II Draftsman are placed in the pay scale of Rs. 425-600 and revised pay scale Rs. 1350-2200.

That the applicants beg to state that in 6.3 the Survey of India after recommendation of the 2nd Pay Commission the present applicants were in the scale of Rs. 205-280 prior to 1.1.73 and they were placed in the scale of Rs. 330-560 based on the recommendation of the 3rd Eentral Pay Commission. Be it stated that the 3rd Central Pay Commission recommended in para 81 (iii) of Chapter 14 of its report relating to replacement of scale of Rs. 330-560 / to Rs. 425-700. However, the Survey of India granted for Gr. II Draftsmen scale of Rs. 330-560 following 1 the recommendation of 3rd Central Pay Commission and thereafter on completion of two years of service in Subsequently the scale of Rs. 330-560 and on successful passing of departmental test the Survey of India Draftsmen are used to be placed in the scale of Rs. 425-600 revised pay scale of Rs. 1350-2200, and used to be treated as Draftsman Gr. II in the scale of Rs. 425-600.

(Mr.

6.4 That the applicants beg to state that in the Survey of India Draftsman in the initial grade are known as T.T.T.B Draftsman i.e. call initial Gr. having the scale of Rs. 260-430 and after

completion of 5 years of service in the pay scale of Rs. 260-430 (including two years of training) the Draftsmen are used to be upgraded in the cadre of Gr. III Draftsmen, in the scale of Rs. 330-560 treated them as Draftsmen Gr. III. Thereafter again on completion of 2 years of service in the cadre of Gr. III Draftsmen they are used to be upgraded to the post of Draftsmen Gr. II in the pay scale of Rs. 425-600 revised pay scale of &. 1350-2200 and thereafter next promotion in the cadre of Division (Division I) Draftsmen used to be considered on the basis of All India combined seniority list of Draftsmen Gr. II. Therefore there is hardly any chance for all the Gr. II. Draftsman for promotion to the Division I post of Draftsman in the department of Survey of India. As a result the scope of Promotion/upgradation is very limited for the Draftsmen working in the Survey of India under the Ministry of Science and Technology.

- 6.5 That all the Govt. of India offices the prescribed qualification for recruitment of Draftsmen are not similar and pay scale also not similar.
- offices who were in the scale of Rs. 330-560 following the recommendation of 3rd Central Pay Commission agitated for a long time for higher pay scale of Rs. 425-700 through their staff representatives in the National Council of Joint Consultative Machinery.

Therefore the 3rd Central Pay Commission of Govt. of India had recommended for replacement of scales of Rs. 330-560 to Rs. 425-700. This recommendation was not initially accepted by the Govt. of India and the matter went up to the Hon'ble Supreme Court and was the subject matter in Civil Appeal No. 3121/81 in the Hon'ble Supreme Court for higher pay scale of Rs. 425-700 for the Draftsmen which was in the scale of Rs. 330-560. The Hon'ble Supreme Court delivered the judgement and order in the aforesaid Civil Appeal on 1.5.1985, accepted the Appeal and allowed the replacement pay scale of Rs. 425-700 to those draftsmen who were previously being given the scale of Rs. 330-560 on the basis of the recommendation of the Pay Commission. Thereafter the Ministry of Finance vide Office Memorandum No. F.5(13)-E.III/87 dtd. 11.9.87 extended the benefit of the judgement of the Hon ble Supreme Court (P. Sabita and Ors. Vs. Union of India) to the similarly placed Draftsmen in other Ministry/Department of Govt. of India. The benefit was given notionally from 1.1.73 and actually from 1.9.87 only to those Draftsmen who were in the pay scale of Rs. 205-280 prior to 1.1.73 and were placed in the pay scale of Rs. 330-560 on the basis of the recommendation of the 3rd Central Pay Commission given the pay scale of Rs. 425-700. The present applicants are

totally covered by the Office Memorandum dated

11.9.87 as the Draftsmen of Survey of India prior to

1.1.73 were placed in the pay scale of Rs. 330-560 on
the basis of the 3rd Central Pay Commission. Therefore
the aforesaid Office Memorandum dated 11.9.87 is
clearly applicable to the present applicants. The
Surveyor General of India vide his letter dated

13.11.87 endorsed the said Office Memorandum dated

11.9.87 to all the concerned Directorate of the Survey
of India for information guidance and necessary action.
The present applicants thereafter expected that they
would be given the higher pay scale of Rs. 425-700
following the Office Memorandum dated 11.9.87 but
the Administration of the Survey of India has been remained silent as regards implementation of the

Office Memorandum dated 11.9.87. In the Survey of India although the applicants approached to the authorities for implementation of the said Office Memorandum dated 11.9.87 but to no result.

A copy of the O.M. dated 11.9-87 and letter of the Surveyor General dated 13.11.87 are enclosed herewith and the sameare marked as Annexure 1 and 2 respectively.

6.7 That the present applicants submitted their representations in the month of November to the Survey General, Survey of India, Dehradun through

23-11-94 proper channel vide representation date wherein it is stated that the Office Memorandum dated 11.9.87 of the Ministry of Finance received under Surveyor/ General's letter dated 13.11.87 and it is further stated that as per the recommendation of the 2nd Central Pay Commission the pay scale of Draftsman Gr. II of Survey of India was Rs. 205-280 and as per the recommendation of the 3rd Central Pay Commission was initially given as Rs. 330-560 and keeping in view of the appeal of the employees working as Draftsman in Survey of India was later on granted Rs. 425-600 to the post of Draftsman Gr. II in the Survey of India. Therefore this has resulted disparity in the maximum because this pay scale in all other offices/departments have been given Rs. 425-700 and as per the Office Memorandum No. F.5(13)-E.III/87 dtd. 11.9.87 issued by the Ministry of Finance, granted the pay scale of Rs. 425-700 notionally from 1.1.73 and actually from 1,9.87 for thos Draftsman who were in the pay scale of Rs. 205-280 prior to 1.1.73 and were later on granted to Rs. 330-560 following the recommendation of 3rd Central Pay Commission. The applicants submitted these representations individually addressed to the Respondent No. 2 and requested for implementation of the O.M. dated 11.9.87 but the respondents are still silent regarding the implementation of the O.M. dated 11.9.87.

6.8 That the applicants beg to state that the Govt. of India agreed to evise the scale of pay of the

Draftsman Gr. I, II, and III of the Central Public Works Department following an award of Board of Arbitration as follows:

•	Original Scale	Revised Scale
Draftsman Grade I	Rs. 425-700	Rs. 550-750
Draftsman Grade II	Rs. 330-560	Rs. 425-700
Draftsman Grade III	Rs. 260-430	Rs. 330-560

This benefit of revision of pay scale was given notionally with effect from 13.5.82 and actual benefit being allowed with effect from 1.11.83. The staff side in the National Council of Joint Consultative Machinery requestêd for pay parity and similar benefit which was granted to the CPWD Draftsman for extension of the same to the Draftsman of other Central Offices, and on the basis of that request Govt. set up a committee of National Council (Joint Consultative Machinery) to consider the request of the staff side and finally agreed and recommended to extend the similar benefit of revised_pay scale to the Draftsman Gr. I, II, and III under all Govt. of India Offices vide Office Memorandum No. F.5(59)-E.III/82 dated 13.3.84 issued by the Ministry of Finance, Govt. of India, Department of Expenditure and granted the benefit notionally with effect from 13.5.82 and actually benefit was allowed with effect from 1.11.83.

However, this benefit is extended only to the Draftsmen in other Central Govt. Offices provided their recruitment qualification are similar to those prescribed in the case of Draftsman in C.P.W.D. Therefore the benefit of Office Memorandum dated 13.3.84 was not extended to the present applicants.

A copy of the Office Memorandum dated 13.3.84 is annexed as Annexure-3.

Memorandum dated 13.3.84 Draftsman working in many
Central Govt. Offices were excluded from the benefit
of the Office Memorandum dated 13.3.84. Therefore staff
side of the National Council (Joint Consultative
Machinery) further requested the Government of India
to extend the benefit of revised pay scale which was
extended through Office Memorandum dated 12.222 13.3.84
by the Ministry of Finance to all the Draftsmen working
in other Central Govt. Offices irrespective of their
recruitment qualification and also demanded to extend
the benefit with retrospective effect notionally from
13.5.82 and actually from 1.11.83.

The Govt. of India vide Office Memorandum No. 13(1)-IC/91 dtd. 19.10.94 issued by the Govt. of India Ministry of Finance, Deptt. of Expenditure whereby Govt. of India extended the benefit of revised pay scale which was initially granted through Office Memorandum

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dated 13.3.84 to all the Draftsmen Grade I, II and III and in all Govt. of India Offices irrespedtive of their recruitment qualification. The relevant portion of the Office Memorandum drated 19.10.94 is reportuced below:

- "2. The President is now pleased to decide that the Draughtsmen, Grade I, II and III in Offices/departments of the Government of India other than in CPWD may also be placed in the scales of pay mentioned above subject to the following:
- a. Minimum period of service for 7 years placement from the post carrying scale of 975-1540 to Rs. 1200-2040 (pre-revised Rs. 260-430 to Rs. 330-560).
- b. Minimum period of service for 5 years placement from the post carrying scale of Rs. 1200-2040 to Rs. 1400-2300 (pre-revised Rs. 330-560 to Rs. 425-700).
- placement from the post carrying scale of Rs. 1400-2300 to Rs. 1600-2660 (pre-revised Rs. 425-700 to Rs. 550-750).

- 3. Once the Draughtsmen are placed in the regular scales, further promotions could be made against available vacancies in higher grade and in accordance with the normal eligibility criteria laid down in the recruitment rules.
- 4. The benefit of this revision of scales of pay would be given with effect from 13.5.192 1982 notionally and actually from 1.1.1983%.

The above scheme and revision of pay scale laid down in para 2 of the Office Memorandum dated 19.10.94 formulated to place the working Draftsmen of other Central Govt. Offices other than the Draftsmen working in C.P.W.D. with the intention to replace them in a better pay scale and better service condition like the Draftsman of C.P.W.D. Therefore condition of particular working period is also laid down in paragraph 2 of the said O.M. to replace the Draftsman in higher pay scale on expiry of prescribed working period such as 7 years, 5 years and 4 years respectively in the respective grade. After publication of this O.M. dated 19.10.94 the Govt. of India, Ministry of Science & Technology, Deptt of Science and Technology vide their letter No. 1-12/93 Cdn dtd. 11.11.94 issued the same addressing the Surveyor General of India Hathibarkala Estate, Dehradun wherein it is

XX

stated the the O.M. 19.10.94 is forwarded on the subject of revision of pay scales of Draftsmen of Grade I, II, and III in all Govt. of India Offices on the basis of the award of the Board of Arbitration in the case of C.P.W.D. for information, guidance and necessary action. But surprisingly the Surveyor General of India did not take any action as regard implementation of O.M. dated 11.9.87 and also dated 19.10.94. As such the present applicants are being deprived of their legitimate claim for pay parity with the Draftsmen working in other Central Govt. Offices, the non-implementation of the O.M. dated 11.9.87 as well as 19.10.94 resulted in discrimination and the action of the respondents are violative of Article 14 and 16 of the Constitution of India.

A copy of the 0.M. dated 19.10.94 and letter dated 11.11.94 are enclosed as Annexure 4 & 5 respectively.

64

6.10 That the Draftsmen working in the Survey of India are entrusted with very high standard of drawing works, and compilation of Maps and cartography scribing and they are required to carry out topographical drawing on various skills covering the whole country. The topographical maps, topographical thematic maps, guide maps, tourist maps, state maps,

8

three dimensional plastic relief maps and other project maps are generally prepared by the Draftsmen of Survey of India. These maps are important and useful for defence and all other Ministries State Govt. as well as for educational purposes and for map users/readers in general. All the above maps are prepared by the fair drawing or cartographic scribing techniques. The fair &xxxxxxx mapping in both the methods used are mainly carried out by the Draftsmen in the Deptt. after after completion of the field work. The fair mapping is allotted to the Circle drawing offices of the Deptt. hence right from the compilation, drawing to final proof stage of any map, the main job of preparing originals for printing and publishing is carried out by the Draftsmen of Survey of India. The map under preparation is to undergo the followin warious stages in the hands of the Draftsmen.

- 1. Projection
- 2. Plotting of Control points
- 3. Compilation (where necessary)
- 4. Mosaicing
- 5. Drawing/Cartographic scribing/plastic relief mapping
- 6. Drafting of technical correspondance with the local Governments, the Deputy Director General of Military Survey (G.S.G.S)
 Ministry of Defence and Ministry of External Affairs and other indentors.

- 7. Preparation of History Sheets and Publication Instructions.
- 8. Examination of Preliminary proofs and preparation of ancillary originals etc. (i.e. Grid, Colour separation Guides, Shade Originals etc.etc.).
- 9. Examination/preparation of Final P.O.

 Ps; ascertaining the correctness of the

 External/International Boundaries and the

 Coast line with the available records and

 Circulars etc.
- 10. Preparation of Area Statement, and submission of area figures of Indian States/Union territories for each Census of India.
- 11. Scrutiny of all such maps containing External/International Boundaries and coast line published by the private agencies.
- 12. Besides the above a Draughtsman has to prepare the Publications used in the Department including all charts, Indexes, Hand Books etc.
- 13. A Draughtsman has to have a very high standard of technical knowledge also of printing & publishing of all kinds of maps and basic knowledge of field work. This is being confirmed by the Circle Offices by mean of Trade Tests periodically.

14. A Draughtsman has to prepare and supply data for gazetteers published by the Govt. of India.

At the time of recruitment the basic qualification for a Draughtsman is Intermediate with Mathematics. After recruitment the Draughtsman are subjected to a two years of a very high regular standard course of training at Survey Training Institute, Survey of India, Hyderabad encompassing all the duties required of a Draughtsman enumerated above. They are practically trained in the use of all the instruments required of a Draughtsman. The scribing instruments used by the Draughtsman are sophisticated. Its blades/needless are to be prepared by Draughtsman concerned according to line weights. For this, specified training is being given at Survey Training Institute, Hyderabad. Draughtsman not only from other departments of our States & Central Govt. are wnkyxframxarexamkyxframxathexxdepxxtxentg mfx sent for training/courses to Survey Training Institute, Survey of India, Hyderabad but also from abroad, e.g. Sri Lanka, Nepal, Bhutan, Africa and Iran etd.

For systematic processing of the job mentioned in paragraphs 1 to 23 above, the draughtsmen of the following grades are employed:

- 1. Draughtsman (Cartogfaphic) Grade IV (After completion of the training) of two years and after passing the prescribed tests.
- 2. Draughtsman Grade III (After completion of 3 years by trade test & subject to qualify).
- 3. Draughtsman Grade II (after completion of two years by trade test and subject to qualify)
- Draughtsman (Cartographic) Division I

 (By D.P.C. on vacant posts). The only
 promotion one gets after 30-33 years of
 service. Trade Tests are not promotion
 as per Govt. of India's letter No. F. No.

 10(1)/E-III/88 Govt. of India, Ministry
 of Finance, Deptt. of Expenditure, New
 Delhi dated 13th September 1991 in para
 2 (c).

It is, further to say that the draughtsmen of Survey of India employed in various kinds of map making, in which fair drawing/cartographic scribing requires a high class of accuracy, consistency, uniformity and achieving the highest standard of precision mapping".

Therefore it appears that the Draftsmen of Survey of India, the present applicants not only performing the similar nature of work like Draftsmen of CPWD of the corresponding grade rather discharging the very high standard of drawing work which cannot be equated with the Draftsmen of any other department of the Central Govt. offices. Therefore the present applicants deserves rather a higher pay scale than the other Central Govt. offices Draftsmen working in the corresponding grades. But unfortunately the present applicants has been deprived of the revised scale of pay which was granted to the DPWD Draftsmen long back following the award of Board of Arbitration. The non-extension of revised pay scale to the present applicant has violated the principles laid down in Article 14 and 16 of the Constitution of India.

- are performing similar nature of work which are being performed by the Draftsmen Gr. II in the CPWD. Therefore they are also entitled the benefit of revised pay scale granted under O.M. dated 19.10.94 issued by the Ministry of Finance, Govt. of India, Department of Expenditure.
- 6.12 That the Survey of India is the National Survey and Mapping Organisation of our country under the Ministry of Science and Technology and is the oldest

Scientific Department of the Govt. of India. It was set up in the year 1767. This is the only Organisation for preparing the maps of land surveys of India and abroad. Therefore the present applicants who are working as Draftsmen Gr. II should not be deprived from the benefit of extension of revised pay scales which was granted to other similarly situated Draftsmen working in other Central Govt. Offices.

That the applicants beg to state that 6.13 O.M. dated 19.10.94 issued by the Govt. of India, Ministry of Finance during the pendency of their representations which were addressed to the Surveyor General, Survey of India, Dehradun. Therefore the applicants prays that the O.M. which was issued by the Ministry of Finance, Govt. of India vide their letter dated 11.9.87 should be implemented first and after implementation of the 0.M. dated 11.9.87 the present applicants should be fitted with the scheme of revised pay scale extended vide 0.M. dt. 19.10.94 issued by the Ministry of Finance, Govt. of India to provide the better service career. If only 0.M. dtd. 11.9.87 is implemented in the case of the present applicants in that event the applicants would be deprived of better future prospects which was granted/extended by the O.M. dtd. 19.10.94 of the Govt. of India for further advancement in the

service career of Draftsman Gr. II, therefore O.M. dated 19.10.94 should also be implemented in respect of the present applicants progressively immediately after implementation of the O.M. dated 11.9.87.

Covered by the judgement of the Hon'ble Supreme

Court delivered in the case of P. Sabita and Ors.

Vs. Union of India & Ors. in Civil Appeal No. 3121/81.

Similar case also decided by the Hon'ble CAT, Calcutta

Bench in the case of O.A. No. 458/86 (Sunil Kumar

Bhowmick Vs. Union of India & Ors) whereby the

Hon'ble Tribunal was directed to extend the benefit

of O.M. dtd. 13.3.84 issued by the Ministry of

Finance to the Draftsman Gr. I,II, and III of the

Director General, Supply & Disposal, Govt. of India.

is enclosed as Annexure-6.

6.15 That the applicants beg to state that in Survey of India the pay scale of the different grade of Draftsmen are as follows:

	Pay Scale	Revised Pay Scale
Gr. IV	Rs. 260-430	Rs. 975-1540
Gr. III	Rs. 330-480	Rs. 1200-1800
Gr. II	Rs. 425-600	Rs. 1350-2200
Divn.I	Rs. 425-750	Rs. 1400-2600

(Whr

From the above, pay scale, it appears that the Gr. II Draftsmen of Survey of India are placed in the scale of Rs. 425-600 whereas in all other Central Govt. Deptts. including C.P.W.D. Gr. II Draftsmen are placed in the scale of Rs. 425-700. This is highly discriminatory and the same is violative of Article 14 and 16 of the Constitution of India.

That by the Office Memorandum dated 19.10.94 - issued by the Govt. of India, Ministry of Finance, Department of Expenditure to provide a better, watro uniform future prospect to all the Draftsmen Grade I, II and III of all Central Govt. Offices irrespective of their recruitments qualification. Therefore, in the O.M. dated 19.10.94, the eligibility criteria, laid down for replacement in higher revised pay scale, has prescribed period of working experience in a particular grade. Therefore there is a possibility under 0.M. dated 19.10.94. for a particular grade of Draftsmen say for example Draftsmen working in the scale of Rs. 260-430 would attain eligibility after working 7 years for replacement in the higher revised scale of Rs. 330-560 similarly Draftsmen working under the scale of Rs. 330-560, would attain eligibility after serving 5 years in the scale of Rs. 330-560 for replacement in the scale of Rs. 425-700, and again Draftsmen who are working in the scale of Rs. 425-700 would attain eligibility for revised

higher pay scale of Rs. 550-750. It should be noted that this scheme of revised pay scale has been granted by the Government to provide better future prospect to the Draftsmen working in all Govt. of India Offices. Therefore the present applicants are also entitled to the benefit of revised pay scale granted under O.M. dt. 19.10.94 progressively after implementation of O.M. dtd. 11.9.87.

implemented in that event there would not be any scope of further advancement in the service career of the Gr.II Draftsmen working in the Survey of India, as already pointed out earlier, that the next promotion/upgradation in the cadre of Division I Draftsmen in the scale of R. 1400-2600 scope is very limited as the same is being done on the basis of All India combined seniority basis; Therefore hardly there is any chance or possibility for Grade II Draftsmen to avail further promotion in the cadre of Draftsmen Division I most of the Draftsmen Grade II used to be retired as Draftsmen Gr. II from the service.

But the O.M. dated 19.10.94 has taken care of for further advancement in service career of Draftsmen Gr. II. Therefore implementation of the O.M. dated 19.10:94 is essential in respect of the

Draftsmen Gr.II of Survey of India, for further advancement of service career of the present applicants. Be it stated that if the O.M. dt. 11.9.87 would have been implemented in time in that event the present applicants would have readily fitted in the present scheme of revised pay scale issued under O.M. dated 19.10.94.

However, the present applicants urged that the O.M. dated 11.9.87 be implementd, firstly, thereafter, the O.M. now issued by the Ministry of Finance under letter dated 19.10.94 be implemented progressively without retrospective effect for further advancement of the service career of present applicants or the Hon'ble Tribunal may be pleased to pass any other order/orders, under the facts and circumstances of the present case.

A copy of the present case.

7. Reliefs prayed for :

for the cause of justice.

Under the facts and circumstances stated above, the applicants prays for the following reliefs:

That the respondents be directed to implement the Office Memorandum No. F.No. 5(13)-E.III/87 dated 11.9.87 in respect of the present applicants, placing the applicants in the pay

scale of Rs. 425-700 notionally with effect from 1.1.1973 and actually from 1.9.1987.

the applicants in the revised scale of pay under O.M. Issued dated 19.10.94 in terms of the conditions laid down therein, after, implementation of O.M. dated 11.9.87 issued by the Govt. of India, Ministry of Finance, for further career Advancement of the present applicants.

That the respondents be directed to pay arrear, monetary benefit only in terms of Office Memorandum No.F.5(13)-E.III/87 dt. 11.9.87 issued by the Govt. of India with effect from 1.1.73 notionally and actually from 11.9.9.97.

To pass any other suitable order/orders regarding replacement of the applicants in the higher revised pay scale in terms of O.M. dated 11.9.87 and O.M. dt. 19.10.94 issued by the Government of India, Ministry of Finance, Deptt. of Expenditure, New Delhi.

. Cost of the case.

4.

The above reliefs prays on the following amongst other

GROUNDS

For that the applicants are similarly placed Draftsmen, Gr. II like other Gr. II Draftsmen of CPWD, DGSD, MES and also like other Draftsmen working in other Central Govt. Deptts entrusted with similar nature of works rather draftsmen of Survey of India are performing high standard of Drawing works then the Draftsmen of any other Central Govt. Deptt.

- For that the present applicants were similarly placed like Draftsmen of Ordnance Factories Organisation and the applicants were in the pay scale of Rs. 205-280.
- For that denial of the benefits explained and prayed amounts to discrimination and is violative of Articles 14 and 16 of the Constitution of the India.

8. Particulars of the I.P.O.

I.P.O. No. : 88

: 885935

Issued from

G.P.O., Guwahati

Payable at

G.P.O., Guwahati

Date

10-7-95.

DQ

1.

List of Enclosures

As per Index

VERIFICATION

working as

I, Sri Tulsiram Sharma,/Draftsman Gr. II, Survey of India, North Eastern Circle, Shillong do hereby solemnly affirm and declare that the statements made in this application are true to my knowledge and belief and am competent to sign this verification on behalf of all the applicants in this application. I have not suppressed any material fact and I sign this verification on this the day of July, 1995 at Guwahati.

(TULSIRAM SARMA)

SIGNATURE

ANNEXURE - 1

F. No. 5(13)-E.III/87

Government of India,

Ministry of Finance

Department of Expenditure

New Delhi, the 11th Sept. 1987

OFFICE MEMORANDUM

Subject: - Recommendation of the Third Central Pay Commission - Pay Scale of Draughtsmen-Revision of.

The undersigned is directed to state that the Government had accepted the recommendation of the Third Central Pay Commission contained in para 81(iii) of Chapter 14 of its Report relating to replacement scales of Rs. 330-560 and Rs. 425-700 to be prescribed in the given ratio to the Draughtsmen in the pre-revised scale of Rs. 205-230.

- 2. The above decision was challenged by a section of employees of the Ordnance Factories Organisation, Ministry of Defence, in the Supreme Court of India. The Hon'ble Court in its judgement delivered on Ist May, 1985, in the Civil Appeal No. 3121 of 1981 P. Savita and Others versus Union of India accepted the appeal and allowed the replacement scale of Rs. 425-700 to those Draughtsmen also who had previously been given the scale of Rs. 330-560 on the basis of the above recommendation of the Pay Commission. Action has been taken separately to implement the judgement of the Hon'ble Court.
- 3. The question of extension of the benefit of the judgement of the Supreme Court to the similarly placed Draughtsmen in other Ministries/Departments of the Government of India has been under consideration of the Government. President is now pleased to decide that the Draughtsmen as were in the pay scale of Rs. 330-560 based on the recommendations of the Third Central Pay Commission as peferred to in para 1 above, may be given the scale of Rs. 425-700 notionally from 1.1.1973 and actually from 1.9.1987.

Sd/- B KUMAR UNDER SECTETARY TO THE GOVT. OF INDIA

Att of while .

To

All Ministries/Departments etc.

संख्या स्था०2-45276 /1904-पी०सी०/IV

भारतीय सर्वेक्षा विभाग गहासर्वेक्ष का कार्यालय मोस्ट बक्स संख्या 37 देहरादून १उ०५०१-भारत 13 नवम्बर, १९८७ कार्तिक, 1909 शहां है

निम्निलिख्त पत्र की प्रतिलिपि परितिनं आठमा ठकें ०/अंतना ६वे ०/ निव्यंत्रमा व्येव/निव्या वदा व्येव/निव्यवह्व/निव्यवपूर्वाः/निव्या व्यव/ निoपoउoसo/निoपूoउoसo/निoसo; эसंo/निoपूoसc/निoज्यो oपवं अनुवशाक/ नि०प्रा०प्र0मा०उ०संशंत्र/नि०म०स०/नि०उ०स०/नि०अनु०एवं विकास/नि०द०म०स०/ निरिश्तसः रिनिर्दि०स० रिमेंडार अधिकारी, सर्वे० को सूचनार्थ, मार्गदर्शन एवं आवश्यक कार्यवाही हेतु।

> प्रतिलिपि: - निदेशक, सर्वे अपृश्किएवं मा न्यक नेन्द्र उप निदेशक, सीमा सैल को सूत्रनार्थ।

प्तिलिपि:- स्थापना एवं लेखा अधिकारी हुपशा० है को सूचनार्थ, मार्गदरीन एवं आवश्यक कार्यवाही हेत्।

प्रतिलिपि: - स्था । /स्था ० ३ / गो पनीय / बजट / जे०सी ० एम० / का ० अ० एकक / हिन्दी/तकनीकी/रिकार्ड/केन्द्रीय प्राप्ति एवं निर्गत्र/ कानूनी सैल अनुभाग १म०स०का०१ को सूचनाध्।

इतिलिपि: - 1 - अध्यक्ष ग्रुप । सिविल अधिकारी एसोसिएशन ।

2- जनरल सचिव ग्रुष ।। •

3- महासचित सर्वेयर एसोसिएशन ।

4 - महासचिव ग्रुग ।।। सेवा एसो सिएशन ।

5- महासिववं लिपिक वर्गीय कर्मचारी एसो सिएशन

6- महासचिव भारतीय सर्वेक्षण विभाग कर्मचार ्रोडी हु भए दे प्रवाह है है जो है जास चतुर्थ 'एसो सिएशन ।

प्रतिलिमि: न गार्ड काइल १८४० व्यव्य महिल्ल

PD/MCC/DMC/DDMC/DMCC/DSA/DSEC/DMP/DNWC/LNEC/DSTI/DEC/DGSRB/DPMP/DCC/DMC/DMC/DSCC/DWC/DSC/SDS for information, guidance & necessary action (last binter along bus by high at

Copy to: DCST&MP/DD Boundary Cell for information.

Copy to - E&AO (Adm.) for information, guidance & immunecessary action.

Copy to - E1/E3/C/B/JCM/WSU/Hind1/Tech:/Record/
CR&I/Legal Cell Sections(SGO) for information.

Copy to:- 1. The Chairman, Class I Civilian Officers
Association.

2. The General Secretary, Class II.

3. The General Secretary, Surveyors
Association.

4. The Secretary General, Class III Service Association.

5. The Sucretary General, Ministerial Star?
Association.

6. The General Secretary, Survey of India Karamchari Class IV Union.

Copy to:- Guard File.

(K.G. BEHL) LT.COL.,
ASSISTANT SURVEYOR GENERAL,
for SURVEYOR GENERAL OF INDIA.
PHONE: 27051/35.

Ak/

(1)

PAPER FORWARDED

(i) 0.M.No. 7(21)-E.III/87 dt.17.8.1987 and (ii) 0.M. No. F.5(13)-E.III/87 dt.11.9.1987 from Ministry of Finance (Department of Expenditure) both (received under DST's No. 1-9/87-Cdn dt.17.9.1987 and dated 19.10.1987).

O.M.No.7(21)-E.III/87 (t.17.8.1987.

Subject: Central Civil Services (Revised Pay) Rules, 1986grant of increment in the revised scales to persons drawing pay at the maximum of the prerevised scales of pay.

The undersigned is directed to refer to third and Fourth proviso to Rule 8 of the Central Civil Services (Revise Pay) Rules, 1986, which read as follows:

"Provided also that in the case of persons who had been drawing maximum of the existing scale for more than a year as on the 1st day of January, 1986 next increment in the revised scale shall be allowed on the 1st day of January, 1986;

Provided also that in the case of Government servant; who were in receipt of an adhoc increment on their stagnating for more than two years at the maximum of existing scale of pay as on the 1st day of January, 1986 one more increment in the revised scale shall be allowed to them on the 1st day of January, 1986, in addition to the increment already allowed under the preceding 1:00150

Copy to :

- 1. The Chairman, Class I Civilian Officers Association.
- 2. The General Secretary, Class II.
- 3. The General Secretary, Surveyors Association.
- 4. The Secretary General, Class III Service Association.
- 5. The Secretary General, Ministerial Staff Association.
- 6. The General Secretary, Survey of India, Karamchari Class IV Union.

Copy to :- Guard File.

Sd/- K.G.BEHL, LT. COL.
ASSISTANT SURVEYOR GENERAL
for SURVEYOR GENERAL OF INDIA
Phone: 27051/35

PAPER FORWARDED

- '(i) O.M. NO. 7(21)-E.III/87 dt. 17.8.1987 and (ii) O.M., No. F 5(13)-E.III/87 dt. 11.9.87 from Ministry of Finance (Department of Expenditure) both (received under DST's No. 1-9/87-Cdn dt. 17.9.87 and dated 19.10.1987).
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Provided also that in the case of Government servants who were in receipt of an adhoc increment on their stagnating for more than two years at the maximim of existing scale of pay as on the Ist day of January 1986 one more increment in the revised scale shall be allowed to them on the Ist day of January, 1986, in addition to the increment already allowed under the preceding proviso".

A question whether in cases where Government servants stagnate in the pre-revised scale of pay exactly for one/ two years as on 1.1.86, additional increment(s) can be granted on 1.1.1986 under the aforesaid proviso to Rule 8 of the CCS(RP) Rules, 1986 has been under consideration of the Government of India. The President is now pleased to decide that in such cases where a Government servant had stagnated exactly for one/two years at the maximum of the pre-revised scale of pay as on 1.1.1986, he shall be granted additional increment(s) on 1.1.86 under the Third/ Fourth proviso to Rule 8 of the CCS(RP) Rules, 1986. Action to amend the CCS(RP) Rules, 1986 is being taken separately.

(ii) O.M. No. F. 5(13).E.III/87 dt. 11.9.87.

Subject :- Recommendation of the Third Central Pay
Commission-Pay Scale of Draftsmen - Revision of.

The undersigned is directed to state that the Government had accepted the recommendation of the Third Central Pay Commission contained in para 81 (iii) of Chapter 14 of its Report relating to replacement scale of Rs. 330-560 and Rs. 425-700 to be prescribed in the given ration to the Draftsmen in the pre-revised scale of Rs. 205-280.

Property

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- 2. The above decision was challenged by a section of employees of the Ordnance Factories Organisation, Ministry of Defence, in the Suprement Court of India. The Hon'ble Court, in its judgement delivered on Ist May, 1985, in the Civil Appeal No. 3121 of 1981 P. Savita and Others versus Union of India- accepted the Appeal and allowed the replacement scale of Rs. 425-700 to those Draftsmen also who had previously been given the scale of Rs. 330-560 on the basis of the above recommendation of the Pay Commission. Action has been taken separately to implement the judgement of the Hon'ble Court.
- Judgement of the Supreme Court to the similarly placed Draftsmen in other Ministries/Departments of the Government of India has been under consideration of the Government. President is now pleased to decide that the Draftsmen as were in the pay scale of Rs. 205-280 prior to 1.1.1973 and were placed in the scale of Rs. 330-560 based on the recommendations of the Third Central Pay Commission as referred to in para 1 above may be given the scale of Rs. 425-700 notionally from 1.1.1973 and actually from 1.9.1987.

 1 In so far as persons serving in the Indian Audit and Accounts Department are concerned, these orders issue after consultation with the Comptroller and Auditor General of India.

And Colon

ANNEXURE-3

No. F.6 (59)-E.III/82

GOVERNMENT OF INDIA
MINISTRY OF FINANCE New Delhi the 13th March
(Department of Expenditure)

OFFICE MEMORANDUM

Subject: - Revision of Pay Scale of Draftsmen III, II and I in all Government of India Offices on the basis of the Award of Board of Arbitration in the case of Central Public Works Department.

The undersigned is directed to state that a committee of the National Council (Joint Consultative Machinery) was set up to consider to the request of the staff side that following revised scales of pay allowed to the Draughtsmen Grade I, II and III working in Central Public Works Department on the basis of the Award of board of Arbitration may to extend to Draughtsman Grade III, II, I in all Government of India offices:

440 10 10 10 10 10 10 10 10 10 10 10 10 10			ORIGINAL SCALES		REVISED SCALES ON THE BASIS OF AWARD		NC
Draughtsman	Grade	I	Rs.	425-700	Rs	. 550-750	
Draughtsman	Grade	II	Rs.	330-560	Rs	425-700	
Draughtsman	Grade	III	Rs.	260-430	'Rs.	330-560	
				•	_		

- 2. The President is now pleased to decide that the scales of pay of Draughtsman Grade III, II and I in offices/Department of the Government of India, other than the Central Public Works Department, may be revised as above provided their recruitment qualification are similar to thos those prescribed in the case of Draughtsman in Central Public Works Department. Those who do not fulfil the above qualification will continue in the pre-revised scales. The benefit of this revision of pay of scale should be given notionally with effect from 13.05.82, and the actual benefit being allowed w.e.f. 01.11.83.
- B. Hindi version will follow.

A Column

ANNEXURE - 4

No. 13(1)-IC/91

Government of India Ministry of Finanace Department of Expenditure

New Delhi the 19th Oct.1994

OFFICE MEMORANDUM

Subject: Revision of pay scales of Draughtsmen Grade I, II and III in all Government of India Offices on the basis of the Award of Board of Arbitration in the case of Central Public Works Department.

The undersigned is directed to refer to this Department's O.M. No. F(59)-E.III/82 dated 13.3.384 on the subject mentioned above and to say that a Committee of the National Council (JCM) was set up to consider the request of the Staff Side that the following scales of pay allowed to the Draughtsmen Grade I, II and III working in CPWD on the basis of the Qward of Board of Arbitration may be extended to Draughtsmen Grade I, II & III irrespective of their recruitment qualification, in all Government of India Offices.

	Original Scale(Rs.) \$	Revised scale on the basis of the Award
Draughtsmen Grade I	425-700	550-750
Draughtsmen Grade II Draughtsmen Grade III	330-560 260 - 430	425-700 330-560

- 2. The President is now pleased to decide that the Draughtsmen Grade I, II and III in offices/departments of the Government of India Other than in CPWD may also be placed in the scales of pay mentioned above subject to the following:
- (a) Minimum perbod of service for placement 7 years from the post carrying scale of Rs. 975-1540 to Rs. 1200-2040 (pre-revised scale Rs. 260 to 430 to Rs. 330-560).
- (b) Minimum period of service for placement 5 years from the post carrying scale of Rs. 1200-2040 to Rs. 1400-2300 Xprerevised Rs. 330-560 tp Rs. 425-700).
- (c) Minimum period of service for placement 4 years from the post carrying scale of Rs. 1400-2300 to Rs. 1600-2660 (Pre-revised Rs. 425-700 to Rs. 550-750).

Attendal

- 2 -

- 3. Once the Draughtsmen are placed in the regular scales, further promotions would be made against available vacancies in higher grade and in accordance with the normal eligibility criteria laid down in the recruitment rules.
 - 4. The benefit of this revision of scales of pay scale be given with effect from 13.5.82 notionally and actually from 1.11.83.

Sd/- SHYAM SUNDER
Under Settreaty to the Government of India

·To

All Ministries/Departments of the Government of India (As per standard list with usual number of spare copies).

A. M. Chile

GOVERNMENT OF INDIA MINISTRY OF SCIENCE & TECHNOLOGY Department of Science & Technology Technology Bhawan, New Delhi

No. 1-12/93-Cdn

Date 11th November, 94

To

- 1. Surveyor General of India S.O.I.
 Block-8, Hathibarkala Estate Dehradun (UP) -248001
- The Director General of Meteorology I.M.D., Lodhi Road, New Delhi-110003
- The Director,
 NATMO
 MSO Bldg., DF Block
 7th Floor, Salt Lake
 Calcutta-700064

Subject: Revision of pay scales of Draughtsmen Grade I, II and III in all Government of India Offices on the basis of the Award of Board of Arbitration in the case of Central Public Works Department.

Sir,

I am directed to gorward herewith a copy of Ministry of Finance (Deptt. of Expenditure)'s OmM. No. 13(1)-IC/91 dated the 19th October, 94 on the above subject for information, guidance and necessary action.

Yours faithfully,

Sd/- KAMAL PRAKASH Section Officer

Atte Ohner

To The Surveyor General Survey of India DEHRADUN 240 001

ANNEXURE - &

(Through : Proper Channel)

Sub: REVISION OF PAY SCALES.

Sir,

With reference to 0.M. No. 5(13) -E.III/87 dated 11.9.87 from Ministry of Finance (Deptt. of Expenditure) received under S.G.'s No. E.2-45276/1904-P&C/IV dated 13.11.87 it is requested that as per the recommendations of Second Central Pay Commissions the pay scale of D/Man Dde. II was 205-280. This pay scale as per the recommendations of Third Central Pay Commission was initially given as 330-560 and keeping in view of the appeal of xkmm the employees working as Draftsman was latter on granted as 425-600. This still keeps some more disparity in the maximum because this pay scale should have been given as 425-700.

- As per Finance Ministry's O.M. quoted above, Hon'ble President is now pleased to decide that the Draftsman Gde. II as were in the pay scale of 205-280 prior to 1.1.73 may be given the scale of Rs. 425-700 notionally from 1.1.73 and actually from 1.9.87. Inspite of S.G.'s letter quoted above, the decision of revision of pay scale of Draftsmen by Hon'ble President of India, has not been implemented for Draftsman Gde. II.
- 3. Sir, in this respect I request that I am working as Draftsman Gde. II w.e.f. 1-1-1986. Hence, in view of Ministry of Finance O.M. referred abo e and Honourable President of India's decision, I may be given the pay scale of 425-709 notionally from 1.1.73 and actually from 1.9.87 and in Fourt Central Pay Commission be fixed indentical to this scale i.e. 1400-2300 and be given all financial benefits from the restrospective dates.
- 4. Further, since the Fifth Central Pay Commission has been constituted, it is requested to fix this Draftsman Gdd. II pay scale to that, pay scale where, the 1400-2300 is to be upgraded.

Athe with

An early action is requested, please.

Yours faithfully,

Sd/-(Tuksiram Sharma)
D/Man Gde.

Place:

Date 23-11-1986.

D.O. (NEC)

No. Shillong